

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3871 of 2021

Sunil Yadav

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner

: Mr. Pran Pranay, Advocate

For the State

: Mr. Manoj Kr. Mishra, A.P.P.

02/17.04.2021 Heard Mr. Pran Pranay, learned counsel for the petitioner and Mr. Manoj Kr. Mishra, learned A.P.P. for the State.

The petitioner is an accused in connection with Mohanpur P.S. Case No. 239 of 2020.

The informant and one Pappu Singh were waylaid by the miscreants and Rs. 5,48,505/- and a mobile etc. were looted. No Test Identification Parade has been held.

It appears that the petitioner has been implicated on his self confession and he is in custody since 11.12.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Deoghar, in connection with Mohanpur P.S. Case No. 239 of 2020.

(Rongon Mukhopadhyay, J.)

Umesh/-